## Central Administrative Tribunal Principal Bench, New Delhi

C.P.No.740/2010 in O.A.No.1141/2010

Tuesday, this the 30<sup>th</sup> day of November 2010

Hon'ble Shri Shanker Raju, Member (J) Hon'ble Dr. Veena Chhotray, Member (A)

Dayanand s/o Minty Ram r/o H.No.1265, Vill. Alipur, Delhi-36

..Applicant

(By Advocate: Shri Chittranjan Hatti)

Versus

Dr. S Ayyappan 1. Director General/Secretary ICAR, Krishi Bhawan, New Delhi-1

Dr. Hari Shanker Gupta 2. Director, IARI, Pusa, New Del;hi-12

..Respondents

(By Advocate: Shri B S Mor)

## ORDER (ORAL)

## Shri Shanker Raju:

Applicant has been accorded the promotion. However, the only grievance left is consequence benefits, which have not been accorded to him. We find in the order passed by us that there has been no reference of consequential benefits, which construes a fresh cause of action, for which we accord liberty to the applicant to take up the appropriate proceedings in accordance with law.

With this, CP stands disposed with liberty aforesaid. Notices are 2. discharged. No costs.

white ( Dr. Veena Chhotray ) Member (A)

(Shanker Raju) Member (J)

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